

**BEFORE THE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE) CHENNAI
Original Application No.26 of 2024**

M/S. PRAKASH FOODS & FEEDS MILLS
P.LTD.,
S.F.No.30/2,32/1,1/1,1/3,30/1A,32/2,32/3,30/1
Keelambi Village,
Kancheepuram Taluk & District

...Appellant

Vs

Tamil Nadu Pollution Control Board.
No.76, Mount Salai, Guindy, 600 032
Chennai-600032.

.... Respondents

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Advocate for Respondent: TNPCB
Thiru.S.Sai Sathya Jith
Advocate, Chennai.

**ADDITIONAL REPORT SUBMITTED BY RESPONDENTS - TAMIL
NADU POLLUTION CONTROL BOARD (TNPCB) BEFORE THE
HON'BLE NATIONAL GREEN TRIBUNAL, SZ IN APPEAL NO. 26 OF
2024 FILED BY M/S. PRAKASH FOODS & FEEDS MILLS P.LTD
AGAINST TNPCB.**

The Hon'ble National Green Tribunal (SZ) has directed the respondents to file their respective replies/reports vide order dated 28.10.2025 and to comply the Order passed by the Hon'ble Tribunal, the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai, Mrs.S.Vasuki, Daughter of Thiru. P.K.Somasundaram, submits the additional report herein.

The Appeal has filed before the Hon'ble National Green Tribunal, SZ, Chennai with the following prayer:

"to call for the records pertaining to the proceedings No. TNPCB/TI/F.000579/Closure/Water/2023, dt. 09.01.2024, passed by the First Respondent and consequential disconnection of power supply in No. TNPCB/TI/F.000579 /Closure/Water/EB/2023 dated 09.01.2024 to quash the same and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper and thus render justice."

The Reply Affidavit on behalf of the respondents has been filed on 04.04.2024 before the Hon'ble National Green Tribunal, SZ, Chennai may be treated as part and parcel of this additional report.

A. The Appellant unit M/s Prakash Feed Mills Private Limited is located at S.F. No 30/2 32/1 1/1 1/3 30/1A 32/232/3/30/1B Keelambi Village, Kancheepuram Taluk & District has obtained renewal of consent Valid up to 31.03.2029 for the

production of food supplement for cattle feed and poultry (2000 T/Month) by the 2nd Respondent and issued a direction for closure and disconnection of power supply under section 33A of Water (Prevention and Control of Pollution) Act 1974 as amended and under section 31A of Air (Prevention and Control of Pollution) Act 1981 as amended vide Proc dated 09.01.2024 due to public complaint regarding heavy and unbearable odour nuisance.

B. The Joint Committee inspected the unit on 05.03.2024 and submitted its recommendations to the Board and in turn, to the Hon'ble NGT (SZ) and Hon'ble Appellate Authority.

C. On 20.03.2024, the TNPCB has filed the Joint Committee report before the Appellate Authority and on the same day the interim order was passed by the Hon'ble Appellate Authority and the order is inter alia as follows:

"INTERIM ORDER: The learned counsel for the respondent-Board would submit the inspection report of the Joint Committee constituted pursuant to the orders of the Hon'ble National Green Tribunal (SZ) and this Authority. Accordingly, the present report dated 7.3.2024 has been filed before this Authority. On a perusal of the report, it is noted that there are certain recommendations given by the Joint Committee. According to the recommendations, the unit may be permitted its operation for a period of three months subject to certain conditions and to assess the adequacy of the improvement measures taken to minimize odour problem. In view of the recommendations made by the

Joint Committee, for the purpose of observing the adequacy of the improvements, a direction is given to the respondent-Board to permit the operation of the unit and to submit the inspection report after three months. Until further orders to continue the electricity supply for the purpose of running the unit” and adjourned the case to 5.6.2024”.

D. The Order passed by the Hon’ble National Green Tribunal on 05.04.2024 and the order is inter alia as follows:

“6. As already the TNPCB Appellate Authority has permitted the unit to run under the Air Act, it would be appropriate to permit the unit to run under the Water Act also, as recommended by the TNPCB for a period of three months, subject to the condition that they comply with the directions issued by the TNPCB.

7. Let the TNPCB closely monitor the functioning of the unit for three months period, for which, they are allowed to run”.

E. Based on the Hon’ble Appellate Authority order dated: 20.03.2024 and Order passed by the Hon’ble NGT, (SZ), Chennai dated 05.04.2024, the suspension of closure direction was issued to the unit vide Proc. No.TNPCB/T1/F.000579/SPR/Suspension of Closure /Water /2024 dated: 18.04.2024 up to 17.07.2024, subject to the condition that the unit shall comply with the recommendations of the Joint Committee within a period three months.

F. The Hon’ble Appellate Authority has granted extension of power supply for 45 days from 17.07.2024 vide its order dated: 05.06.2024. Further Hon’ble Appellate Authority has permitted the unit to operate for further 3 weeks till inspection report is filed vide its order dated 28.08.2024. The Board vide Memo: T1/TNPCB/F.000579/OL/SPR/2024 dated: 29.08.2024 has requested the committee to inspect the unit again and submit the present status of compliance of the recommendations of the Committee.

G. Based on the above Board's Memo dated: 29.08.2024, the unit was inspected on 05.09.2024 by the Joint Committee and based on the observations made during the inspection the status of compliance of recommendations by the committee is submitted as follows:

Sl.No.	Recommendations	Action taken
1.	The unit shall provide suitable suction and hood arrangements to collect the steam/emission released during the discharge of the digested raw material from both the loading and discharge points of the digester and wet scrubber followed by an activated carbon adsorption tower for control of odour generated from the digestion process within three months' time	The unit has provided suction and hood arrangements at inlet and outlet of both digesters followed by Wet scrubber with stack of height 30 feet to control odour generated from the digestion process. The unit is yet to provide Activated carbon adsorption tower. The unit has informed that the Adsorption tower is not required to control the odour from the digester.
2.	The unit shall provide a suitable control mechanism to ensure the entire misting spray pipeline network functions all the time during production.	The unit has provided the mist spray system all around the process building near the roof and in the raw material storage within the production shed. During inspection the mist spray system provided was in operation. However, the unit is yet to provide control mechanism to ensure the entire misting spray pipelines network functions all the time during production.
3.	The unit shall provide CCTV	The unit has provided CCTV only in

	cameras to monitor the operation of mist spray pipelines in all the places including raw material storage area and APC measures provided to and connect the same with CAC of TNPCB with three months	the production area and has not provided CCTV cameras to monitor the operation of mist spray pipelines & APC measures. The CCTV cameras provided were also not connected with Care Air Centre (CAC) of TNPCB. The unit has informed that the same is pending due to issues viz identifying the vendor & difficulty in Data uploading. However, the unit has reported that the same will be completed within 1 month time.
4.	The unit shall improve the APC measures provided to the pulverizes by plugging all leaks in the pneumatic conveyers, transfer pipelines and the pulverizes and by providing a bag filter of adequate capacity with three months so as to completely arrest the fine dust emissions from the pulverizing operation.	The unit has plugged the leaks in the pneumatic conveyers, transfer pipelines and pulverizes and revamped the bag filters to arrest the fine dust emissions from the pulverizing operation. During inspection no dust emission was observed from the operation of the pulverizer.
5.	The unit shall provide a detailed proposal along within timeline within three months for the installation of bio- filters with suitable blower arrangements to	The unit has not furnished proposal along with timeline for the installation of bio- filters.

	push the air containing odour causing substances from the western side to the eastern side and pass them through bio- filters for effective odour removal and to avoid odour nuisance to nearby village of Aryaperumbakkam.	
6.	The unit shall provide proper cover for the hammer mill and the screw conveyers provided in the hammer mill within three months to prevent dust emission from the crushing operation.	The unit has provided cover for the hammer mill and cover for the screw conveyers in the hammer mill to prevent dust emission from the crushing operation. During inspection no dust emission was observed from the operation of the hammer mill.
7.	The unit shall operate the plant during day time from 6am to 6pm to avoid odour and air pollution in the nearby village during night time.	The unit has informed that they operate the plant only during day time from 6 AM to 6 PM.
8.	The unit shall ensure the raw material ie, sinews received for processing shall not have moisture content more than the minimum possible value of 8% as reported to minimize the odour from the raw material	The unit has informed that 8% moisture content is maintained in products and that they receive raw materials with moisture content in the range of 15-20%.
9.	The unit shall store the raw material as minimum as possible to minimize the odour nuisance. The unit shall	The unit has informed that at any point of time they keep raw material stock required for 10 days of uninterrupted

	also ensure that the mist spray arrangements placed around the raw material storage area is in operation even when the plant is not in operation	operation. In spite of the operation of the Misting spray device in sinews storage area mild odour was observed during inspection.
10.	The unit shall develop thick green belt at all the open spaces available at backyard excluding electrical overhead line area.	The unit has developed green belt all around the compound wall of the unit and has planted fresh saplings of 300 Nos in the last 3 months.

H. In view of the above observations, the committee recommended that, the unit may be permitted to carry out operations for six months subject to the following conditions:

- i. The unit shall provide activated carbon adsorption tower at the outlet of wet scrubber for the control of odour from the digestion process.
- ii. The unit shall provide a suitable control mechanism to ensure the entire misting spray pipeline network functions all the time during production.
- iii. The unit shall provide CCTV cameras to monitor the operation of entire mist spray pipelines and APC measures and connect the same with CAC of TNPCB.
- iv. The unit shall provide a detailed proposal along with timeline within three months for the installation of bio- filters with suitable blower arrangements for effective odour removal and to avoid odour nuisance to nearby villages.
- v. The unit shall ensure the raw material ie, sinews received for processing shall not have moisture content more than 13% as reported in its reply dated: 03.01.2024 for the show cause notice issued.

- vi. The unit shall not store raw material more than 10 days requirement at any point of time.
- vii. The unit shall carryout AAQ / Emission survey covering odorous substances through TNPCB laboratory.
- viii. The unit shall not park trucks loaded with raw materials outside the unit premises at any point of time.

I. The Hon'ble Appellate Authority vide its order dated 22.01.2025 has permitted the unit to operate by extending the interim orders till inspection report along with Ambient Air Quality Survey Report is filed.

J. The unit was inspected by the officials of TNPCB on 06.02.2025 and fresh compliance report for the above said additional conditions/recommendations of the Joint committee is submitted as follows:

Compliance Report on the Recommendations of the Joint Committee report.

Sl No.	Recommendations	Remarks
1.	The unit shall provide activated carbon adsorption tower at the outlet of wet scrubber for the control of odour from the digestion process.	The unit has provided activated carbon adsorption box at the outlet wet scrubber for the control of odour from the digestion process.
2.	The unit shall provide a suitable control mechanism to ensure the entire misting spray pipeline network functions all the time during production.	The unit has provided the mist spray system all around the process building near the roof and in the raw material storage within the production shed. During inspection the mist spray system

		provided was in operation. However, the unit is not provided control mechanism to ensure the entire misting spray pipelines network functions all the time during production.
3.	The unit shall provide CCTV cameras to monitor the operation of entire mist spray pipelines and APC measures and connect the same with CAC of TNPCB.	The unit has provided CCTV cameras to monitor the operation of mist spray pipelines and same is not connected with CAC of TNPCB. Further the unit has informed that due to remote location data for uploading of high data video images remain a challenge and also informed that working for comply the same.
4.	The unit shall provide a detailed proposal along with timeline within three months for the installation of bio- filters with suitable blower arrangements for effective odour removal and to avoid odour nuisance to nearby villages.	The unit has installed bio- filters with Activated carbon as a filter media and made suitable blower arrangements at raw material storage area and at the outlet wet scrubber for the control of odour from the digestion process for effective odour removal in order to avoid odour nuisance to nearby villages.
5.	The unit shall ensure the raw	The unit has ensured to comply

	material ie, sinews received for processing shall not have moisture content more than 13% as reported in its reply dated: 03.01.2024 for the show cause notice issued.	with at all times.
6.	The unit shall not store raw material more than 10 days requirement at any point of time	The unit has ensured to comply with at all times.
7.	The unit shall carryout AAQ / Emission survey covering odorous substances through TNPCB laboratory.	The unit has conducted AAQ / Emission survey covering odorous substances through TNPCB laboratory on 07.02.2025. The ROA of AAQ/SM/ANL conducted reveals that the levels of pollutants concentration are generally satisfying the standards prescribed by the Board (Report of analysis attached vide Annexure –I).
8.	The unit shall not park trucks loaded with raw materials outside the unit premises at any point of time.	The unit has ensured to comply with at all times.

K. On 26.3.2025, the Hon'ble Appellate Authority had disposed the Appeal No.12 of 2024.

The Operative Portion of the Order is as follows:

... "5. Considering the compliance of all the directions issued by the respondent, this authority is inclined to set aside the closure order dated 9.1.2024. Since the power supply has been restored pursuant to the interim order, it will continue. However, we make it clear to the respondent-Board that if the hooter box is not functioning properly and the control mechanism is not provided to the satisfaction of the Authorities, it is open to them to take appropriate action The appeal stands allowed."

L. The unit vide its letter dated 15.04.2025, has requested to issue orders from the Board, since the closure order is set aside by the Hon'ble appellate authority (vide order dated: 26.03.2025). In this connection, the unit was inspected on 17.04.2025 and 05.05.2025. During inspection the following observations were made:

- i. The unit was under operation.
- ii. The unit has installed Dry settler, bio- filters with Activated carbon as a filter media and packed scrubber as Air pollution control measures to the cooking zone and made suitable blower arrangements at raw material storage area. However, bad odour was observed at the North East and North West direction near the boundary of the premises.
- iii. The unit has provided the mist spray system all around the process building near the roof and in the raw material storage within the production shed. During inspection the mist spray system. However, it is not operated at all times during production.
- iv. The unit has provided CCTV cameras to monitor the operation of mist spray pipelines and same is not connected with CAC of TNPCB.
- v. The unit has stored the raw materials in the storage room. However, it is not properly closed on all sides thus causing bad odour around the premises boundary.

- vi. The unit has not covered the pulveriser feed vessel on all sides emitting bad odour during inspection.
- vii. It was observed that, the spillage of waste water from the premises along North East direction from the premises was noted and instructed to provide proper housekeeping practices.

M. Based on the above, it is observed that the unit has generally complied with conditions stipulated in the latest Recommendations of the Joint Committee report vide Proceedings dated: 23.02.2024. Since the Hon'ble Appellate Authority has inclined to set aside the closure order dated 9.1.2024 (vide its appellate order dated: 26.03.2025). The Respondent Board vide Proceeding No. T6/TNPCB/F.000579/2024/OL/Directions /Water & Air/2025-1, dated: 17.07.2025 had issued the directions to comply within 3 months. In this regard, the unit was inspected on 16.10.2025 by TNPCB official and based on the observations made the compliance status of said directions are submitted as follows:

Sl.N o.	Directions issued vide Bd's Procs dated: 17.07.2025	Compliance status (as on 16.10.2025)
I.	The unit shall strictly comply with the conditions stipulated in the Renewal of Consent Order (RCO) issued vide Proceedings No. F.0562SPR/OL/DEE/TNPCB/SPR/W&A/2023 dated 12.04.2023.	The unit has ensured to comply at all times.
II.	The unit shall install individual energy meters for all Air Pollution Control (APC) measures and odour	The unit has provided individual energy meters for all Air Pollution Control (APC) measures and odour

	control systems including mist spray system. The energy meter readings shall be recorded daily in a dedicated logbook to ensure continuous operation of the control measures	control systems including mist spray system. The unit is maintaining dedicated logbook to ensure continuous operation of the control measures.
III.	The unit shall provide individual energy meters for the hooter box arrangement connected with alarm and shall ensure its continuous operation at all times.	The unit has provided individual energy meters for the hooter box arrangement connected with alarm.
IV.	The unit shall store the raw material as minimum as possible to minimize the odour nuisance and also maintain log book registers for daily raw material storage.	The unit has maintained log book registers for daily raw material storage.
V.	The unit shall also ensure that the mist spray arrangements placed around the raw material storage area is in operation even when the plant is not in operation.	During inspection on 16.10.2025, the mist spray arrangements placed around the raw material storage area was in operation and the unit ensured to operate at all times.
VI.	The unit shall ensure that CCTV cameras installed for monitoring the mist spray pipelines and APC systems are functional at all times. The footage shall be immediately connected to the Care Air Centre (CAC) of the Tamil Nadu Pollution	The unit has provided CCTV cameras to monitor the operation of mist spray pipelines and the same is not connected with CAC of TNPCB.

	Control Board (TNPCB) without any further delay	
VII.	The unit shall operate and maintain the mist eliminator continuously during the production process	The unit operates and maintains the mist eliminator continuously during the production process and ensured to operate at all times.
VIII.	The unit shall ensure that all APC systems—including dust collectors with bag filters attached to pulverizers, acoustic enclosures with stacks attached to the DG set, and the boiler stack—are operated and maintained efficiently and continuously to meet the Ambient Air Quality (AAQ) and emission standards prescribed by the Board	The unit operates and maintains dust collectors with bag filters attached to pulverizers, acoustic enclosures with stacks attached to the DG set, and the boiler stack. The unit has conducted Ambient Air Quality /Stack Monitoring/Ambient Noise Level Survey on 07.02.2025. The Report of Analysis, dated: 21.02.2025 reveals that all the levels of polluting parameters are within the standards prescribed by the Board
IX.	All potential odour emission sources shall be properly enclosed, and effective exhaust systems shall be connected to the existing APC measures	The unit has enclosed the odour emission sources. However, instructed to maintain proper enclosed system around the exhaust system connecting to the existing APC measures.
X.	The unit shall ensure that sewage is disposed of only through the septic tank and soak pit arrangement	The unit has ensured to comply with.

	provided on site	
XI.	The unit shall comply with the judgment passed by the Hon'ble NGT (SZ) in O.A. No. 131 of 2024.	The unit has ensured to comply with.
XII.	Under no circumstances shall the unit discharge treated or untreated sewage/trade effluent outside the premises or into any nearby water bodies (eris).	The unit has ensured to comply with.
XIII.	The unit shall ensure that all non-hazardous solid waste is scientifically collected and disposed of for beneficial reuse, without allowing any accumulation	The unit disposes non-hazardous solid waste and ensured to maintain at all times.

N. Complaints was received from M/s. Makkal Mandram, Kancheepuram on 27.10.2025 and 24.11.2025. The officials of the DEE, Sriperumbadur was conducted the inspection on 26.11.2025, the unit M/s. Prakash Foods & Feed Mills Private Ltd, S.F Nos. 30/2, 32/1 etc., Keelambi Village, Kancheepuram Taluk & District and the following were observed:

- a) The unit was not operating the Air Pollution Control Measures provided for the point emission and fugitive emission sources and the stack provided for the Boiler is found to be in damaged condition.
- b) The unit was not operating latest advanced treatment technologies to control odour emissions around the premises.

O. In view of above, Show Cause Notice was issued under the Air (P&CP) Act, 1981 as amended to the unit for operating the unit without providing adequate

Air Pollution Control (APC) measures thereby incurring public complaints. The unit has replied vide its letter dated: 09.12.2025 for the show cause notice P. In this regard, the unit of M/s. Prakash Foods & Feed Mills Private Ltd, S.F Nos. 30/2, 32/1 etc., Keelambi Village, Kancheepuram Taluk & District was inspected on 06.01.2026 and the following observations were found:

The unit was found in operation involving in the production of Food supplement for cattle feed & poultry from bone sinews (major raw material).

- a) The manufacturing process involves cooking of raw material (sinews), procured from bone crushing mills having moisture content of 13% during wet season and 10% during dry season in a double jacketed vessel (cooker) at 150°C for 30 minutes and dried at 110°C for 45 minutes. This method of cooking hydrolyses the protein fractions thereby increasing its digestibility. Then, it is passed through hammer mill and crushed to a fineness of 10mm. This fined material along with other raw materials such as turmeric dust, retention material, rock phosphate etc., are further blended, pulverized and sieved to a fineness of 3mm to meet the requirements of poultry feeds.
- b) No water is being consumed in the production process. The unit was found to utilize water only for the following activities: (i) Domestic consumption, (ii) Boiler feed, (iii) mist spray system and (iv) Scrubber top-up.
- c) The domestic sewage generated from the unit was found to be treated in septic tank & disposed through soak pit arrangements in the premises. No sewage was found to be either stagnated in the premises or discharged out of the premises during inspection.
- d) The trade effluent generated from (i) Boiler blow down, (ii) Cooker steam blowdown (shell side) and (iii) Scrubber blow down operations was found to be collected in a preliminary collection tank wherein Hypo &

HCl dosing were carried out after which the effluent was allowed to settle for 3-4 hrs. Then, the effluent was found to be disposed into the Solar Evaporation Pans for evaporation of water.

- e) The steam required for Cooking operation was found to be produced by 01 no. of Briquette Fired 3 ton Boiler which has been provided with a small dust collector and a Stack of around 30m height as APC measures.
- f) The fugitive & particulate emissions during the unloading of cooking vessels (2 nos.) were found to be removed using suction arrangement and passed through a dry settler, bio-filter, packed scrubber (water) and finally through a stack of around 8m height.
- g) The shed where the raw material (bone sinew) is stored was found to be provided with regular overhead suction provisions pipeline along the roof wherein the fugitive emissions and suspended particulates were removed & passed through a dry settler, bio-filter and a stack of around 8m height.
- h) The 01 no. of D.G set (of 320 KVA capacity) installed in the premises was found to be provided with inbuilt Acoustic enclosures with a stack of height around 10m from ground level.
- i) The major odour causing activity in the unit is the storage and processing of bone sinews in the premises. To attenuate the intensity of odour within & prevent the carryover of odour out of the premises, the unit was found to have provided fragrant mist spray system all along the production area, raw material storage shed and entrance gates (at 2 places). Around 300+ mist spray nozzles were found to be provided in the system.
- j) The formation of fragrant mist involves mixing of fragrant oils (eucalyptus & jasmine) with water (5 lit oil + water in a 500 lit tank) and conveying the mixture all along the nozzle lines. To achieve this, the unit was found to have provided 04 no. of mist tanks (each of 500 lit capacity) and 4 no. of dedicated pumps.

- k) During inspection, the mist spray system was found under operation and continuous mist spraying was noted all along the nozzle installation points and at the entrance gates.
- l) The logbooks maintained for the dedicated energy meters for APC & odour control systems were found to be regularly updated by the unit.
- m) The hooter box arrangement with alarm provision was found to be provided with individual energy meter, as imposed by the TNPC Board earlier.
- n) However, the CCTV cameras provided to monitor the operation of mist spray system were found not to be connected with the Care Air Centre (CAC) of TNPCB, as stipulated by the Board earlier.
- o) The unit was found to maintain around 200 no. of trees (incl. newly planted saplings) as green belt along the periphery of the unit. A dedicated garden was also found to be maintained by the unit within the premises. Nevertheless, the unit authority has been advised to plant more trees and develop thick green belt along the boundary on all four sides.
- p) The used sacks in the process (non-hazardous waste) were found to be collected by the unit and stored in a separate earmarked area with covered roof arrangement within the premises. The unit authority has been advised to dispose of the same then & there without much accumulation.
- q) The unit has constructed compound wall all along the boundary in all 4 directions. No sewage, trade effluent or solid wastes were found to be discharged/disposed outside the premises during inspection.
- r) The nearest habitation settlement of Ariyaperumbakkam Village is located at a distance of approximately 330m to the North-West of the unit's nearest boundary.
- s) No adverse odour nuisance was observed outside the premises during inspection. The unit authority has been advised to effectively operate the mist spray system continuously at all times.

P. The DEE, Sriperumbadur has addressed a letter dated 07.01.2026 to the unit to submit the comprehensive report for the directions issued by the TNPC Board dated 17.07.2025 within 15 days.

Q. The Unit has submitted a reply letter dt 30.1.2026 to the Office of DEE, Sriperumbadur stating that:

“.. I wish to inform you that our manufacturing unit is situated in a remote rural area where mobile network coverage and stable internet connectivity is not available. The signal strength remains inconsistent despite multiple attempts using different service providers. The power fluctuations in this area further compound this issue and hence it is not practically feasible to connect the footage to the care air center of TNPCB. The CCTV cameras are installed and are monitoring the mist spray pipelines and APC system which are functional all the time. The CCTV cameras are installed with recording facilities for 30 days. This facility was inspected by you during your last visit. Since the recording facilities are available for 30 days, the visiting TNPCB officials can verify the recording version and ascertain the facts. That is why we are expressing our inability to connect to your system. We have complied with all other conditions as stipulated by you investing more than two crores. We have taken notice of your observation that the used storage sacks were accumulated in the premises. This has happened due to lot of holidays coming in the month of December and January. We have disposed all the used bags and the photographs are enclosed for your kind perusal. It is always our endeavor to follow the guidelines issued by the visiting officials of TNPCB but this particular point is beyond our control and that is why we have made an alternative provision of recording

30 days. We request you to kindly appreciate our inability with your kind understanding and cooperation." [Enclosed as Annexure-I]

R. The officials of the DEE, Sriperumbadur has inspected the unit on 06.01.2026 and found that the unit has generally complied with the directions issued by the TNPC Board vide Proceeding dated: 17.07.2025 and further instructions issued by the Board, from time to time.

This report is submitted to the Hon'ble National Green Tribunal (Southern Zone) in compliance of the directions passed by the Hon'ble Tribunal. The TAMIL NADU POLLUTION CONTROL BOARD (TNPCB) will abide by all such directions, as the Hon'ble Tribunal may deem fit and appropriate.

Dated at Chennai, on this the 28th day of April, 2026.

S. V. Varun 28.4.26
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.



TAMILNADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Chennai

From

Tmt. N. Vadivu, M.Sc., B.Ed.,
 Chief Scientific Officer,
 Advanced Environmental Laboratory,
 Tamil Nadu Pollution Control Board,
 76.Mount Salai, Guindy,
 Chennai - 600 032.

To

M/s. Prakash Foods & Feed Mills Pvt. Ltd.,
 S.F. No. 30/2, 32/1, 1/1, 1/3, 30/1A, 32/2,
 32/3, 30/1B, keelambi Village,
 Kancheepuram (Dt.)

Lr.No.TNPCB/AEL/CHN/AIR/ 090 /AAQS/SM/2024-25.

Dated: 21/02/2025

Sir,

Sub: Furnishing of Report of Analysis of Ambient Air Quality/Stack Monitoring /
 Ambient Noise Level Survey-regarding.

Ref: 1. T.O.Lr.No. TNPCB/AEL/CHN/Air/Demand. 0140 /2024-25	Dated: 10/02/2025
2. Your Letter No. Nil	Dated: 04/02/2025
3. Your Letter No. Nil	Dated: 12/02/2025
4. Cash Receipt No. 820	1,81,540.00 Dated: 04/02/2025
5. Cash Receipt No. 834	12,500.00 Dated: 12/02/2025
6. G.O.(2D) No. 76	Dated: 21/08/2024

The Report of Analysis of Ambient Air Quality /Stack Monitoring/Ambient Noise Level
 Survey conducted in the vicinity of your Industry on 07/02/2025 along with the Bill for Rs. 194040
 (Rupees One Lakh Ninety Four Thousand and Forty only) is furnished herewith.

Kindly acknowledge the receipt of the above without fail

Encl: As above
 Copy Submitted:

1. The Joint Chief Environmental Engineer (M) Chennai..
2. The Deputy Director (Lab) TNPCB, Chennai.
3. The District Environmental Engineer, Sriperumbudur.
4. To File.

N. Vadivu
 Chief Scientific Officer
 AEL, TNPCB, Chennai

21/2/25



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TAMILNADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Chennai

Ambient Air Quality Survey Report

Report No. **090 /AAQS/2024-25**

Dated: 21/02/2025

1. Name of the Industry : **M/s. Prakash Foods & Feed Mills Pvt. Ltd.,**
2. Address of the Industry : **S.F. No. 30/2, 32/1, 1/1, 1/3, 30/1A, 32/2,
32/3, 30/1B, keelambi Village,
Kancheepuram (Dt.)**
3. Date of survey : **07/02/2025**
4. Duration of Survey : **08 hours**
5. Latitude : **12°52'29.8"N**
6. Longitude : **79°39'44.7"E**
7. Classification : **Orange Large**
8. Consent Order No. : **2308250021266 valid upto: 31.03.2029**
9. Time of survey started in Hrs : **09.30 Hrs.**
10. Time of survey closed in Hrs : **18.30 hrs.**

Ambient Temperature (°C)	Min	Max	Relative Humidity (%)	Min	Max
	27	32		43	79
Weather Condition	Clear		Rain Fall (mm)	NIL	
Predominant Wind Condition	ESE to WNW		Mean Wind Speed (Km/hr)	12	

Ambient Air Quality Survey Report of Analysis

Sl. No	Location (on top of Scaffolding)	Direction *	Distance (m)	Height from GL (m)	Pollutants Concentrations (µg/m³)		
					PM ₁₀ IS 5182- 23 (2006)	SO ₂ IS5182 - 2 (2001)	NO ₂ IS 5182-6 (2006)
1	Near Water Tank	NE	25	2.0	82	12	22
2	Open field at SE side of the unit *	SE	180	2.0	87	13	25
3	Open field near Power House	S	95	2.0	53	7	15
4	Open field near Weigh Bridge	SW	226	2.0	58	8	16
5	Open field near West side Compound wall	W	168	2.0	79	9	19
6	On House top of Mrs. Lila,, D/No. 246, Ariyaperumbakkam	NW	650	4.0	69	10	20

Note: - * Fugitive emission observed near the AAQ Station.

Statement:

The test results relates only to the item tested as received

The testing activities are performed in permanent facility located at AEL, TNPCB, Guindy, Chennai-32.


DCSO

Chief Scientific Officer
AEL, TNPCB, Chennai

Page 2/6


Q.9
21/2/25



TAMILNADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Chennai

Stack Monitoring Survey - Report of Analysis

Report No. **090 /SM/2024-25**

Dated: 21/02/2025

1. Name of the Industry : **M/s. Prakash Foods & Feed Mills Pvt. Ltd.,**
2. Address of the Industry : **S.F. No. 30/2, 32/1, 1/1, 1/3, 30/1A, 32/2,
32/3, 30/1B, keelambi Village,
Kancheepuram (Dt.)**
3. Date of survey : **07/02/2025**
4. Consent Order No. : **2308250021266 valid upto: 31.03.2029**
5. Classification : **Orange Large**

Stack Analysis Report

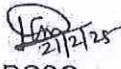
Sl. No	Stack attached to	Stack Temp °K	Velocity in (M/sec)	Discharge rate in (Nm ³ /hr)	Pollutants (mg/Nm ³)		
					PM IS 11255 (Part -1); 1985	SO ₂ IS 11255 (Part 2); 1985	NO _x USEPA CTM/030: 1997
1	Power Generator 320 KVA; Fuel: Diesel; APC: Acoustic Enclosures	555	11.9	739	31	8	358
2	Boiler 3 T/hr; Fuel: Briquettes; APC: Mechanical Dust Collector	377	7.0	5790	21	5	31
3	Wet Scrubber Outlet Chimney; Fuel: E/O; APC: Dry Settler with Pre Bio Filter & packed with wet scrubber	302	-	-	-	BDL	BDL
4	Raw Material Zone ID Fan outlet chimney; Fuel: E/O; APC: Dry Settler with Bio Filter (Activated carbon media Filter)	309	-	-	-	BDL	BDL

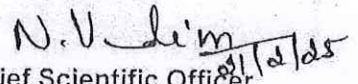
BDL: Below Detectable Limit

Statement:

The test results relates only to the item tested as received

The testing activities are performed in permanent facility located at AEL, TNPCB, Guindy, Chennai-32.


21/2/25
DCSO


21/2/25
Chief Scientific Officer
AEL, TNPCB, Chennai

End of the Test Report

Q-3
21/2/25



TAMILNADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Chennai

Ambient Noise Level Survey-Report of Analysis

Report No.

090

/NSL/2024-25

Dated: 21/02/2025

1	Name of the Industry	M/s. Prakash Foods & Feed Mills Pvt. Ltd.,	
2	Address of the Industry	S.F. No. 30/2, 32/1, 1/1, 1/3, 30/1A, 32/2, 32/3, 30/1B, keelambi Village, Kancheepuram (Dt.)	
3	Date of survey	07/02/2025	
4	Classification & Consent Order No.	Orange Large 2308250021266 valid upto: 31.03.2029	
5	Land Use Classification	Residential	
Type of survey		Ambient	Time Of Survey Day
Meteorological Conditions		Clear	
Logging Parameters			
Instrument Used	CESAVA	Serial No.	T243106
Logging Interval	10 Minutes in each point	Measuring Range	50-110 dB(A)
Weighting	"A"	Time Weighting	Fast
Sound Incidence	Random	Time of survey in Hrs.	15.30 to 17.30 Hrs.

Location	Duration (m)	Distance (m)	Direction	Sound Level -dB(A) IS 9989: 1981		
				L _{eq}	LMin	LMax
I. Ambient Noise						
Near Water Tank *	10	25	NE	73.5	66.1	74.8
Open field at SE side of the unit	10	180	SE	56.0	42.7	69.7
Open field near Power House	10	95	S	52.1	51.8	68.2
Open Field near Weight Bridge	10	226	SW	45.2	45.0	66.7
Open Field near West side Compound wall	10	168	W	42.4	42.3	78.2
On House top of Mrs. Lila., D/No. 246, Ariyaperumbakkam 4M	10	650	NW	37.3	36.9	62.8
II. Source Noise						
Near Pulveriser	10	-	-	80.4	79.5	85.6

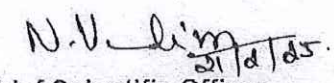
Note:- * Located near Pulvarizer unit

Statement:

The test results relates only to the item tested as received

The testing activities are performed in permanent facility located at AEL, TNPCB, Guindy, Chennai-32.


21/2/25
DCSO


21/2/25
Chief Scientific Officer
AEL, TNPCB, Chennai

End of the Test Report


21/2/25



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TAMILNADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Chennai

Ambient Air Quality Survey Report

Report No. 090 /AAQS/2024-25

Dated: 21/02/2025

1. Name of the Industry : M/s. Prakash Foods & Feed Mills Pvt. Ltd.,
2. Address of the Industry : S.F. No. 30/2, 32/1, 1/1, 1/3, 30/1A, 32/2,
32/3, 30/1B, keelambi Village,
Kancheepuram (Dt.)
3. Date of survey : 07/02/2025
4. Duration of Survey : 08 hours
5. Latitude : 12°52'29.8"N
6. Longitude : 79°39'44.7"E
7. Classification : Orange Large
8. Consent Order No. : 2308250021266 valid upto: 31.03.2029
9. Time of survey started in Hrs : 09.30 Hrs.
10. Time of survey closed in Hrs : 18.30 hrs.

Ambient Temperature (°C)	Min	Max	Relative Humidity (%)	Min	Max
	27	32		43	79
Weather Condition	Clear		Rain Fall (mm)	NIL	
Predominant Wind Condition	ESE to WNW		Mean Wind Speed (Km/hr)	12	

Ambient Air Quality Survey Report of Analysis

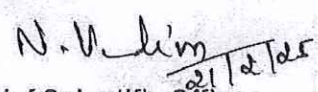
Sl. No	Location	Direction *	Distance (m)	Height from GL (m)	Pollutants Concentrations	
					PM _{2.5} IS5182-24 (2019) (µg/m ³)	Handheld monitor VOC PPM
1	Near Water Tank	NE	25	2.0	32	0.006
2	Open field at SE side of the unit	SE	180	2.0	-	0.004
3	Open field near Power House	S	95	2.0	-	0.019
4	Open field near Weigh Bridge	SW	226	2.0	20	0.040
5	Open field near West side Compound wall	W	168	2.0	-	0.014
6	On House top of Mrs. Lila., D/No. 246, Ariyaperumbakkam	NW	650	4.0	-	0.009
7	Near Temple	-	-	2.0	-	0.020
8	Near Main gate	-	-	2.0	-	0.019

Statement:

The test results relates only to the item tested as received

The testing activities are performed in permanent facility located at AEL, TNPCB, Guindy, Chennai-32.


DCSO


Chief Scientific Officer
AEL, TNPCB, Chennai

P.S
21/2/25



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TAMILNADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Chennai

BILL

Bill No : 090 /AAQS/SM/2024-25.
Date : 21/02/2025

To

M/s. Prakash Foods & Feed Mills Pvt. Ltd.,
S.F. No. 30/2, 32/1, 1/1, 1/3, 30/1A, 32/2,
32/3, 30/1B, keelambi Village,
Kancheepuram (Dt.)

Sir,

Ref: 1. T.O.Lr.No. TNPCB/AEL/CHN/Air/Demand. 0140 /2024-25 Dated: 10/02/2025
2. Your Letter No. Nil Dated: 04/02/2025
3. Your Letter No. Nil Dated: 12/02/2025
4. Cash Receipt No. 820 181540.00 Dated: 04/02/2025
5. Cash Receipt No. 834 12500.00 Dated: 12/02/2025
6. G.O.(2D) No. 76 Dated: 21/08/2024

The Bill for the Ambient Air Quality Survey/Stack Monitoring Survey for the year 2024-25 is furnished as below

Sl.No.	Description	No of Stations	Rate (Rs.)	Amount (Rs.)
1	Ambient Air Quality Survey with PM ₁₀ , SO ₂ , NO ₂	6	7,190.00	43140.00
2	Ambient Air Quality Survey PM _{2.5}	2	5,400.00	10800.00
3	Stack Monitoring with PM, SO ₂ & NOx	2	22,150.00	44300.00
4	Stack Monitoring with SO ₂ & NOx Only	2	20,700.00	41400.00
5	VOC	8	4800.00	38400.00
6	Ambient Noise Level testing charges	(First 5 Points)	7000.00	7000.00
	Ambient Noise Level testing (Each additional Station)	2	3500.00	7000.00
7	Transportation Charges			2000.00
Total (Rs.)				194040.00
	4. Cash Receipt No. 820	Dated: 04/02/2025		1,81,540.00
	5. Cash Receipt No. 834	Dated: 12/02/2025		12,500.00
Total CR No. 820 & 834 Amount in Rs.				1,94,040.00
Balance amount to Pay/Claim				NIL
(Rupees One Lakh Ninety Four Thousand and Forty only)				
PS: The Revised Sampling and analytical Charges applicable as per G.O.(2D) No.76. dtd:21.08.2024				

DCSO

N.V. Lim
Chief Scientific Officer
AEL, TNPCB, Chennai

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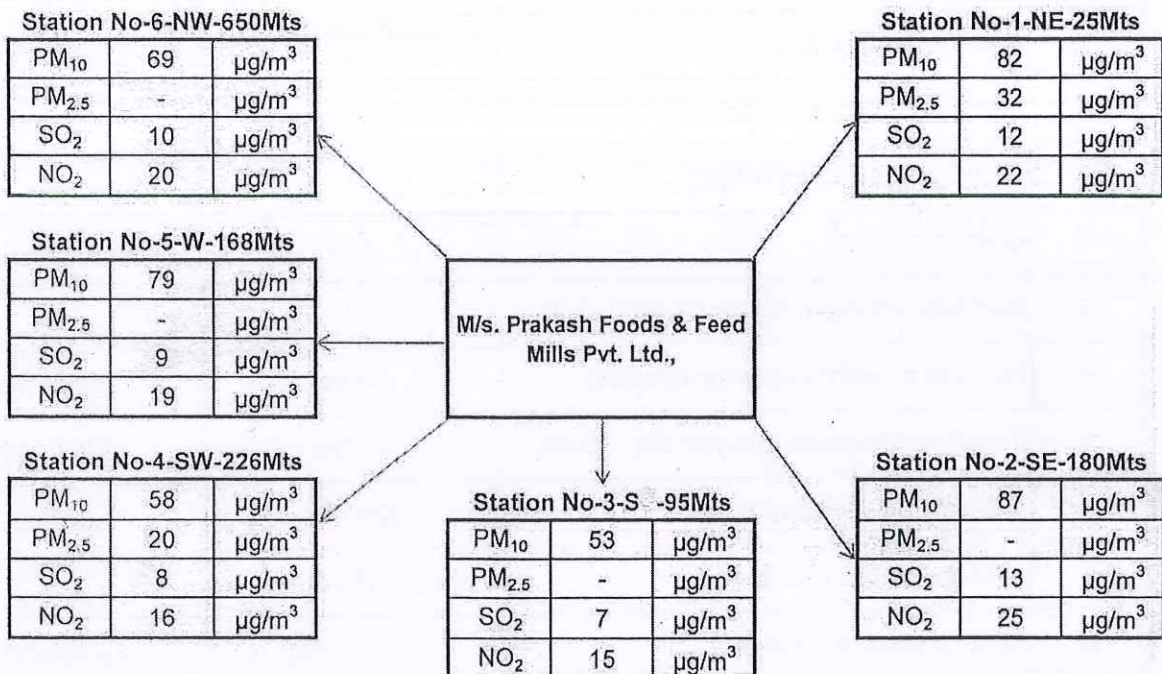
R.S.
21/2/25



TAMILNADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Chennai.
Schematic Diagram Of AAQ Station Location

Report No: 090 /AEL/CHN/AAQS/2024-25 Dated: 21/02/2025

1. Name of the Industry : M/s. Prakash Foods & Feed Mills Pvt. Ltd.,
2. Address of the Industry : S.F. No. 30/2, 32/1, 1/1, 1/3, 30/1A, 32/2,
32/3, 30/1B, keelambi Village,
Kancheepuram (Dt.)
3. Date of survey : 07/02/2025
4. Predominant Wind Direction : ESE to WNW
5. Weather Condition : Clear



Note:-

All the Values are expressed in microgram/meter³ and restricted to the sampling peroids of 8 Hrs.

Meteoroligical Condition	
Predominant Wind Direction	ESE to WNW
Wind Speed	12
Weather Condition	Clear
Rain Fall In mm	NIL

[Signature]
21/2/25
DCSO

[Signature]
21/2/25
Chief Scientific Officer
AEL, TNPCB, Chennai

[Signature]
21/2/25



TAMILNADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Chennai.

Stack Details

Report No. **090** AEL/CHN/SM/2024-25 Dated: 21/02/2025

1. Name of the Industry : **M/s. Prakash Foods & Feed Mills Pvt. Ltd.,**
2. Address of the Industry : **S.F. No. 30/2, 32/1, 1/1, 1/3, 30/1A, 32/2,**
32/3, 30/1B, keelambi Village,
Kancheepuram (Dt.)
3. Date of survey : **07/02/2025**

Sl No	Particulars	1	2
1	Stack Attached to	Power Generator 320 KVA	Boiler 3 T/hr
2	Details of process stack	Power Generator	Boiler
3	HT from Ground Level (m)	4	24
4	Diameter in (m)	0.2	0.6
5	Port hole Ht From Ground level in (m)	4	12
6	Fuel used (with% sulphur content)	Diesel	Briquettes
7	Fuel Consumption rate per day - units	35 L/Hr	1.5 T/day
8	Bolier Type & Capacity	320 KVA	3 T/Hr
9	APC Measures provided	Acoustic Enclosures	Mechanical Dust Collector
10	APC Functional status	Functioning	Functioning
13	Ambient Temperature in °K	305	305
14	Tempearture of flue gas in °K	555	377
15	Velocity of flue gas (m/sec)	11.9	7.0
16	Volume of flue gas sampled in m ³	1.008	1.008
17	Gaseous Discharge rate per Nm ³ /Hr	739	5790

DCSO

Chief Scientific Officer
AEL, TNPCB, Chennai

Annexure 2/5



TAMILNADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Chennai

Stack Monitoring Survey - Additional Details

Report No. 090 /AEL/CHN/SM/2024-25.

Dated: 21/02/2025

1. Name of the Industry : M/s. Prakash Foods & Feed Mills Pvt. Ltd.,
 2. Address of the Industry : S.F. No. 30/2, 32/1, 1/1, 1/3, 30/1A, 32/2,
 32/3, 30/1B, keelambi Village,
 Kancheepuram (Dt.)
 3. Date of survey : 07/02/2025
 4. Type of Industry : Animal Feed Industry

Sl No	Details of Stack mentioned in the Air Consent	Details of Stack available with working status	Details of Stack for which stack emission sampling have been done	Justification for the left out of stack emission sampling
1	Power Generator 320 KVA; Fuel: Diesel; APC: Acoustic Enclosures	Working	Done	Not Arise
2	Boiler 3 T/hr; Fuel: Briquettes; APC: Mechanical Dust Collector	Working	Done	Not Arise
3	Wet Scrubber Outlet Chimney; Fuel: E/O; APC: Dry Settler with Pre Bio Filter & packed with wet scrubber	Working	Done	Not Arise
4	Raw Material Zone ID Fan outlet chimney; Fuel: E/O; APC: Dry Settler with Bio Filter (Activated carbon media Filter)	Working	Done	Not Arise

[Signature]
 DCSO

N. V. Lingam
 Chief Scientific Officer
 AEL, TNPCB, Chennai-32.

R.S.
21/2/25

Annexure 3/5



TAMILNADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Chennai

GENERAL PARTICULARS

Report No. 090 /AEL/CHN/AAQS/SM/2024-25

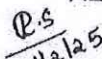
Dated: 21/02/2025

1. Name of the Industry : M/s. Prakash Foods & Feed Mills Pvt. Ltd.,
2. Address of the Industry : S.F. No. 30/2, 32/1, 1/1, 1/3, 30/1A, 32/2,
: 32/3, 30/1B, keelambi Village,
: Kancheepuram (Dt.)
3. Date of survey : 07/02/2025

Sl No	Particulars	Details
1	Process Description	Manufacturing of Food Supplement for cattle feed & poultry
2	Emission Sources	Power Generators and Pulveriser
3	Fugitive Emission Sources	Pulveriser
4	Raw Material Consumptions	Semi finished product - 30 Tons.
5	Production Capacity as per Air Consent order	Food Supplement for cattle feed & poultry - 2000 T/M
6	Production on the day of survey	Food Supplement for cattle feed & poultry - 15 Tons
7	Air Consent Order No Validity	2308250021266 valid upto: 31.03.2029
8	Details of APC measures	Acoustic Enclosures, Dust collector with Bag Filters and Wet Scrubber with bio filter & Scrubber with activated carbon filter.
9	Functional Status of APC Measures	Functioning
10	Compliance with Consent Conditions	Complied
11	Field Observations	Routine Work Observed
12	Industries Located near by the unit	Cavin kare Industry is adjacent to the north side of the unit
13	Water bodies located near the unit	There is no river lake water bodies located near the unit
14	National High ways located near by the unit	From 3Kms away NH4 is located
15	Special observation	1. Misting spray pipeline network with alarm provision is maintained and monitored during production to control odour. 2. It is observed that no residential area is located near by the unit up to 500Meters. Aryaperumbakkam Village is located more than 500 meters from the unit and no complaint has been raised during AAQ/Noise/VOC Survey on 07.02.2025. 3. Complaint received from Makkal Mandram Sengodiyur Village, Melkathirpur Post is located 5Kms away from M/s. Prakash Foods & Feed Mills Pvt. Ltd.,


DCSO


Chief Scientific Officer
AEL, TNPCB, Chennai


21/2/25



TAMILNADU POLLUTION CONTROL BOARD
Advanced Environmental Laboratory, Chennai

INFERENCE REPORT

Report No. **090 /INFERENCE/AEL/CHN/SM/2024-25**

Dated: 21/02/2025

1. Name of the Industry : **M/s. Prakash Foods & Feed Mills Pvt. Ltd.,**
2. Address of the Industry : **S.F. No. 30/2, 32/1, 1/1, 1/3, 30/1A, 32/2,**
: **32/3, 30/1B, keelambi Village,**
: **Kancheepuram (Dt.)**
3. Category : **Orange Large**
4. Date of survey : **07/02/2025**
5. Predominant Wind Direction : **ESE to WNW**
6. Weather Condition : **Clear**

STATUS OF POLLUTANTS LEVEL

I.AMBIENT AIR QUALITY

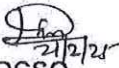
- 1.Total No of A.A.Q.S Monitored : **6**
- 2.NO OF A.A.Q.Station in which
Pollutants level Exceeded the Boards
Standards : **Nil**

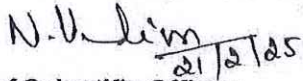
Minimum & Maximum Values Of Pollutants Level Observed

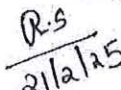
Sl. No	Pollutants Monitored	Pollutants in (µg/m³)		Boards Standards (As per Consent Order)
		Minimum	Maximum	
1	Respirable Suspended Particulate:			
	PM ₁₀	53	87	100
	PM _{2.5}	20	32	60
2	GASEOUS POLLUTANTS :			
	SO ₂	7	13	80
	NO ₂	15	25	80

II.STACK MONITORING:

- 1.Total No of Stacks Monitored : **4**
- 2.No of Stacks in which Pollutants
level Exceeded the Boards Standards : **Nil**


DCSO


Chief Scientific Officer
AEL, TNPCB, Chennai-32.

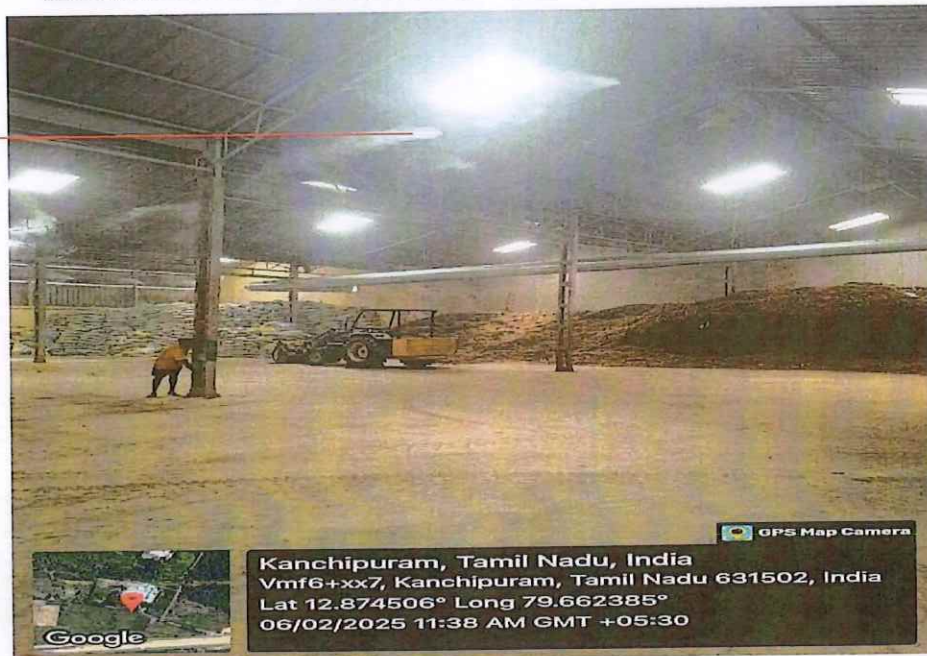

R.S.
21/2/25

Annexure 5/5

M/s. Prakash Foods & Feed Mills Pvt. Ltd.,
Keelambi Village,

During preliminary survey inspection at raw material storage area

Misting
Spray



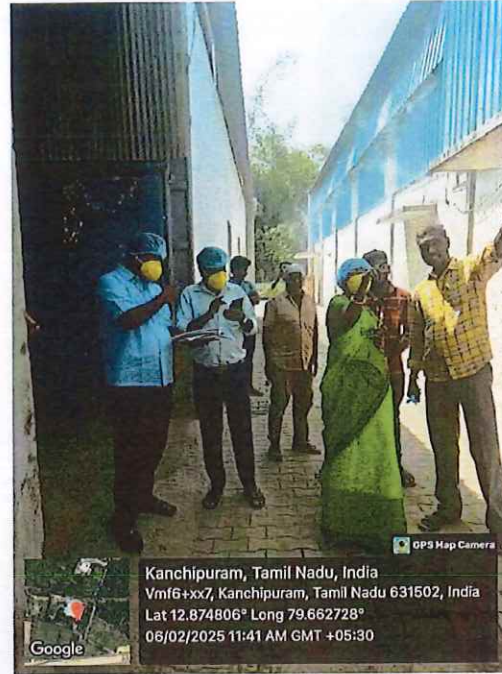
Misting
Spray



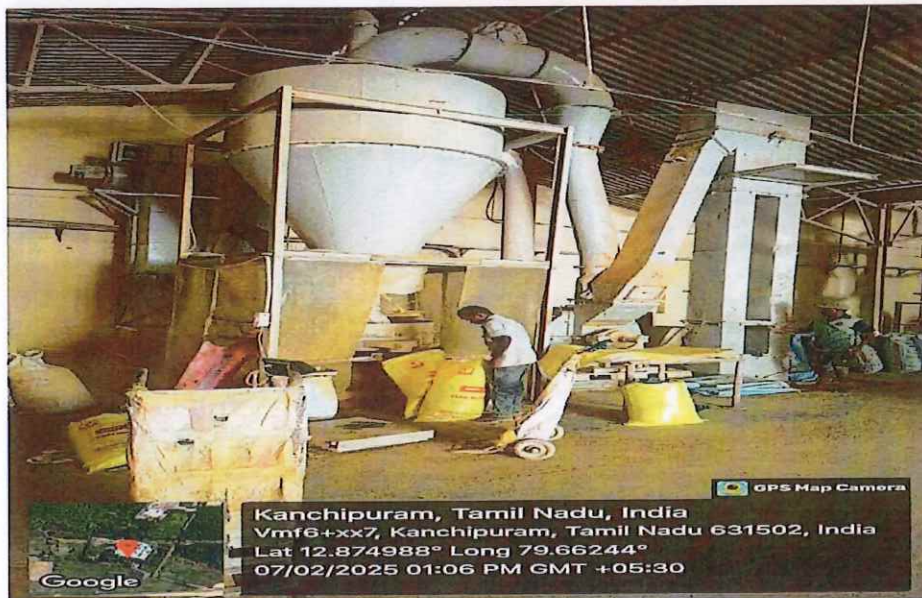
M/s. Prakash Foods & Feed Mills Pvt. Ltd.,

Keelambi Village,

During preliminary survey inspection



During preliminary survey inspection near pulverizer, fugitive emission observed



M/s. Prakash Foods & Feed Mills Pvt. Ltd.,

Keelambi Village,

During preliminary survey inspection

Near pulverizer.



During AAQ monitoring
Location 1. Near water tank (NE)



M/s. Prakash Foods & Feed Mills Pvt. Ltd.,

Keelambi Village,

Location 2. Open field at SE side of the unit (SE)



Location 3. Open field near Power House (S)



M/s. Prakash Foods & Feed Mills Pvt. Ltd.,
Keelambi Village.

Location 4. Open field near weigh bridge(SW)



Location 5. Open field near west side compound wall (W)



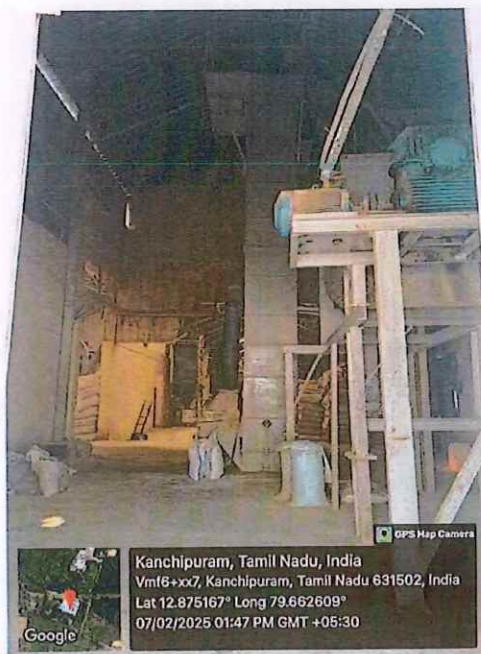
M/s. Prakash Foods & Feed Mills Pvt. Ltd.,

Keelambi Village,

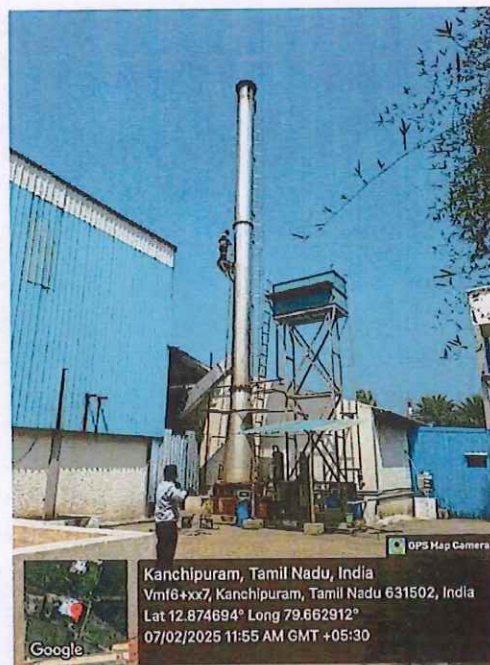
Location 6. On house top of Mrs. Lila D/No. 246, Ariyaperumbakkam,
Kilambi village(NW)



Blender area.



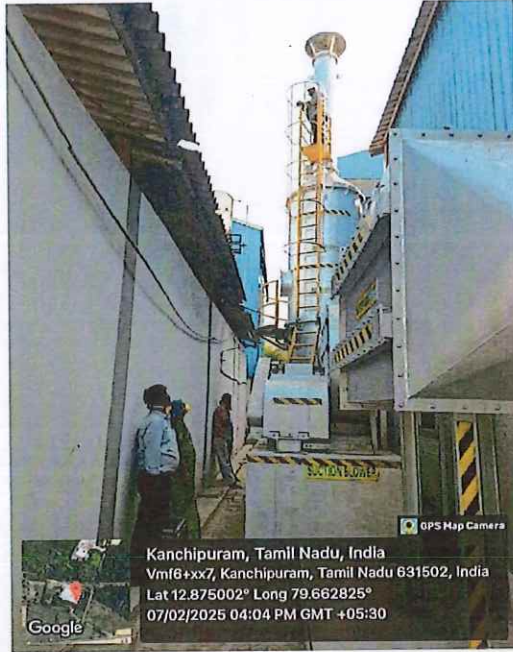
Stack sampling at Boiler 3T/Hr



M/s. Prakash Foods & Feed Mills Pvt. Ltd.,

Keelambi Village,

Wet Scrubber to minimize odour
emission from cooker outlet



Raw material zone ID fan outlet Chimney



Noise and VOC recorded at the time of survey
on 07/02/2025



D I N K A N N





PRAKASH FOODS & FEED MILLS PRIVATE LTD.

Corporate Office : Prakash Towers, 3rd Floor, No. 1, Mettukuppam Main Road, Maduravoyal, Chennai - 600095.

Phone : 044-2378 1501 / 2378 1502 / 2378 1503 Email : contact@prakashfeeds.com www.prakashfeeds.com



To,

Dr. M. Dhinakaran
The District Environmental Engineer,
Tamilnadu Pollution Control Board,
Plot No. CP-5B, SIPCOT Industrial Growth
Center, Oragadam, Sriperumpudur Taluk
Kanchipuram District – 602 105

Dear Sir,

We refer to your letter No. F.SRP 0272/DEE/TNPCB/SRP/Instructions/2026 dated 07/01/2026 received by us late due to Pongal holidays and hence we regret the delay in replying you.

At the outset, I wish to inform you that our manufacturing unit is situated in a remote rural area where mobile network coverage and stable internet connectivity is not available. The signal strength remains inconsistent despite multiple attempts using different service providers. The power fluctuations in this area further compound this issue and hence it is not practically feasible to connect the footage to the care air center of TNPCB. The CCTV cameras are installed and are monitoring the mist spray pipelines and APC system which are functional all the time. The CCTV cameras are installed with recording facilities for 30 days. This facility was inspected by you during your last visit. Since the recording facilities are available for 30 days, the visiting TNPCB officials can verify the recording version and ascertain the facts. That is why we are expressing our inability to connect to your system.

Cont.....

**PRAKASH FOODS & FEED MILLS PRIVATE LTD.**

Corporate Office : Prakash Towers, 3rd Floor, No. 1, Mettukuppam Main Road, Maduravoyal, Chennai - 600095.

Phone : 044-2378 1501 / 2378 1502 / 2378 1503 Email : contact@prakashfeeds.com www.prakashfeeds.com

We have complied with all other conditions as stipulated by you investing more than two crores.

We have taken notice of your observation that the used storage sacks were accumulated in the premises. This has happened due to lot of holidays coming in the month of December and January. We have disposed all the used bags and the photographs are enclosed for your kind perusal.

It is always our endeavour to follow the guidelines issued by the visiting officials of TNPCB but this particular point is beyond our control and that is why we have made an alternative provision of recording 30 days. We request you to kindly appreciate our inability with your kind understanding and cooperation.

Thanking you,
Yours faithfully,

For Prakash Foods and Feed Mills Pvt Limited

Dr. D.V.R. Prakash Rao
Chairman & Managing Director



**BEFORE THE HON'BLE
NATIONALGREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 26 of 2024**

**M/S. PRAKASH FOODS & FEEDS
MILLS P.LTD
SF. No 30/2 32/1 1/1
Keelambi Village,
Kancheepuram Taluk & District
..... Applicant
Vs**

**Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai-600 032. & 5 Ors**

...Respondents

**ADDITIONAL REPORT SUBMITTED BY
RESPONDENTS - TAMIL NADU POLLUTION
CONTROL BOARD**

Date of filing : 27.04.2026
Date of hearing : 28.04.2026



**Thiru.S.Sai Sathya Jith,
Advocate for: TNPCB.**